

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4759
TO BE ANSWERED ON 28TH MARCH, 2025**

APPROVAL PROCESS FOR PLANT-BASED INGREDIENTS AND PRODUCTS

4759. SHRI BAJRANG MANOHAR SONWANE:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Authority of India (FSSAI) has streamlined the approval process for novel plant-based ingredients and products; and
- (b) if so, the details thereof along with the proposed/existing incentive thereon?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) & (b): Food Safety and Standards (Approval of non-specified food and food ingredients) Regulations, 2017, specifies rules and procedure for grant of prior approval of nonspecified food and food ingredients. The regulation covers the articles of food or food ingredients for which standards have not been specified in any regulation made under the Food Safety and Standards Act, 2006.

Expert Committee (EC) evaluates the application submitted on the basis of provisions as specified in the above mentioned regulations and recommends their opinion w.r.t. the particular application submitted by the applicant for non-specified food.

Further, FSSAI has also notified the Food safety and Standards (Food or Health supplements, Nutraceuticals, Foods for special dietary uses, Foods for medical purposes, Functional foods and Novel foods) Regulations, 2016 and Food Safety and Standards (Ayurveda Aahara) Regulations, 2022. Ayurveda Aahara refers to food prepared using recipes, ingredients, or processes as described in the authoritative Ayurvedic books of Ayurveda listed under 'Schedule A' of these regulations.
